

Hiring/dehiring private properties by Defence Ministry

3593. SHRI KARNENDU BHATTACHARJEE: Will the Minister of DEFENCE be pleased to state:

(a) whether there is any policy of hiring/dehiring private properties by Defence Ministry taken on rent for residential use of officers of Indian Navy in Mumbai;

(b) if so, the details thereof;

(c) whether dehiring process is slow and after owners have to go to court to get their properties released;

(d) the number of properties hired by the Defence Ministry since 1990 for the naval officers use and the number dehired till date; and

(e) by when remaining properties are likely to be released?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) Yes, Sir.

(b) the dehiring policy envisages release of equal number of hired flats on induction of new flats to Navy's Accommodation Pool in Mumbai, following the principal of 'first hired, first de-hired'.

(c) the dehiring process is slow. In some case, owners have gone to Courts, citing compassionate grounds, for early release of their flats.

(d) Since 1990, 3 flats have been hired under new hiring agreement and 79 flats have been dehired, till date.

(e) The remaining properties would be dehired in accordance with the existing dehiring policy. No definite timeframe can be given.

Criteria for Paying Compensation for Damage to Land

3594. SHRI VARINDER SINGH BAJWA: Will the Minister of DEFENCE be pleased to refer to replies to Unstarred Questions 1591, 2352 given in the Rajya Sabha on 16th March, 2005 and 23rd March, 2005 respectively and state:

(a) the criteria adopted for paying compensation for their damaged lands; and

(b) since when the compensation is being paid and up to what period it has been paid?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) Crop compensation for damaged Rabi Crop of 2001-2002 was admissible, and for occupation of land after the Rabi crop, the admissible compensation was @ 50% of the gross estimated produce for cultivable land. Rental compensation was admissible for uncultivable land.

(b) The compensation is being paid with effect from December 2001. It has been sanctioned for the period upto 31.12.2003 in respect of State of Punjab except for areas of Gurdaspur district falling under Northern Command, for which compensation has been sanctioned for the period upto 30.4.2004.

Phasing out of Mirage-2000 and Mig-29

3595. SHRI PRAMOD MAHAJAN: Will the Minister of DEFENCE be pleased to state:

(a) when Mirage-2000 and Mig-29 are likely to be phased out by IAF; and

(b) what are alternative arrangements planned?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) and (b) As various aircraft complete their technical life or otherwise lose their utility, they are phased out and new aircraft inducted. It would not be in the interest of national security to give details of plan of phasing out and new inductions.

Nag Anti-Tank Missile

3596. SHRIMATI VANGA GEETHA:

SHRI RAVULA CHANDRA SEKAR REDDY:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Government is developing aerial version of Nag anti-tank missile; and

(b) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) Yes, Sir. The Government is developing aerial version of NAG, anti-tank missile to be mounted on Advanced Light Helicopter.

(b) The aerial version of NAG is in the advanced stage of development and flight testing. The missile has 'fire and forget' and 'top attack' capabilities.